

**Central Administrative Tribunal
Principal Bench**

**CP No.329/2016
OA No.1275/2016**

New Delhi, this the 17th day of August, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Nitin Tanwar
Aged 29 years,
S/o Shri Manohar Lal
R/o House No.6,
Water Works No.1,
Civil Line,
Delhi-54. ... Applicant.

(By Advocate : Ms. Sonika for Shri Yogesh Sharma)

Versus

Shri Rajesh Arora
Secretary
Delhi Subordinate Services Selection Board
FC-18, Institutional Area,
Karkardooma,
Delhi-92. ... Respondent.

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

Vide Order dated 07.04.2016 passed in OA No.1275/2016, following directions were issued:-

“3. Without commenting on the merits of the claim of the applicant, we deem it appropriate to dispose of this Application with a direction to the respondents to consider and pass consequential orders on the aforesaid representations of the applicant within a period of four weeks. In the event, the claim of the applicant is to be rejected, the same shall be by passing a reasoned order. Needless to say that the applicant shall have the liberty to seek redressal, if aggrieved. “Order Dasti”.

2. Shri K. M. Singh, learned counsel appearing for the respondents has placed on record copy of an order dated 04.05.2016 whereby the representation of the applicant stands decided.

3. Since the only direction in the aforesaid order of this Tribunal was to consider and dispose of the representation of the applicant, the directions having been complied with, nothing survives in this CP. The same is accordingly dismissed. Proceedings are dropped. Needless to say that the applicant is at liberty to seek remedial measures, if so desired.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

/pj/